# MANIPUR GAZETTE

**E X T R A O R D I N A R Y**
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**GOVERNMENT OF MANIPUR**
**SECRETARIAT: RURAL DEVELOPMENT & PANCHAYATI RAJ DEPARTMENT**

**NOTIFICATION**

Imphal, the 21st May, 2026

**No.SEC-12/1/2026-RD and PR–RD&PR-Part(1)**: In exercise of the powers conferred by Section 105 read with Section 112(2) of the Manipur Panchayati Raj Act, 1994 and the Manipur Panchayati Raj (Eighth Amendment) Act, 2023, the Governor of Manipur is pleased to make the following Rules, namely: -

**1. Short title and commencement: -** (1) These rules may be called the Manipur Delimitation of Panchayat Samiti Constituencies Rules, 2026.

(2) They shall come into force with effect from the date of their publication in the official Gazette.

**2. Notification of proposed delimitation:-** As provided under Section 112 (2) of the Manipur Panchayati Raj (Eighth Amendment) Act, 2023, whenever, delimitation of the Panchayat Samiti constituencies established or to be established, as the case may be, is necessary, the Government shall issue a notification, to be published in the Manipur Gazette, giving the particulars of the proposed limits of the Panchayat Samiti constituencies and inviting views, objections and representations, if any, from the persons affected thereby, within a period of 20 (twenty) days from the date of publication of the notification.

**3. Constitution of the Manipur Panchayat Samiti Constituencies Delimitation Committee:**

(i) The Government shall constitute a Committee to be called the Manipur Panchayat Samiti constituencies Delimitation Committee (hereinafter referred to as the Committee), to consider the views, objections and representations of the persons as mentioned in Rule 2 above and to make its recommendations thereon to the Government within 6 weeks from the date of the publication of the notification under Rule 2.

(ii) The Committee shall consist of 5 members, who may be serving Class-I Officers of the Government of Manipur or non-officials. The Government may appoint any one of the members as the Chairman of the Committee.

(iii) The Committee shall be constituted on the same day on which the notification under Rule 2 is published.

**4. Guidelines for the Committee: -** The Delimitation shall be carried out in accordance with the provisions of Section 112 of the Manipur Panchayati Raj (Eighth Amendment) Act, 2023. Further while considering the views, objections and representations of the persons, as mentioned in Rule 2, the Committee shall, as far as possible, take into accounts the following: -

(i) Geographical Contiguity.

(ii) Homogenity.

(iii) Feasibility of drawing a clear line of demarcation.

(iv) Economic viability.

(v) Communication facilities and convenience to the public, and

(vi) Any other factor which is considered relevant (for a just decision) by the Committee.

**5. Procedure for the Committee: -**

(i) The Committee shall determine and follow its own procedure.

(ii) In case of absence of any one member of the Committee, the Committee may proceed with its work and the proceedings of the Committee shall not be invalid or called in question on the ground of such absence.

(iii) The recommendations of the Committee shall be made by majority.

**6. Powers of the Committee: -** The Committee shall have the power to direct concerned Sub-divisional Officers and Block Development Officers, as and when necessary, to render such assistance as the Committee may desire for the performance of its duties.

**7. Sitting allowance, T.A. & D.A. for non-official member: -** There shall be paid sitting allowance to each non-official member, if any, of the Committee at the rate of one hundred rupees per sitting and also entitled to such T.A. & D.A. as is admissible to a Class-I Officer serving in connection with the State Government of Manipur.

**8. Consideration of the recommendations of the Committee by the Government: -**The recommendations of the Committee shall not be binding upon the Government which may accept, modify or reject, either wholly or partly, all or any of the recommendations of the Committee in its discretion, without giving any reason.

**9. Final Notification of Delimitation: -** After taking a decision on the recommendations of the Committee, the Government shall, by means of a notification in the Official Gazette, finally notify the delimitation of the Panchayat Samiti constituencies to be established under the Manipur Panchayati Raj Act, 1994.

**10. Minor Changes: -** Notwithstanding anything contained in the above Rules, the Government shall have the power to decide in its discretion, any minor changes that may come up from time to time in the size of any Panchayat Samiti constituency already delimited under these Rules, without following the procedure prescribed in these preceding Rules.

**11. Interpretation: -** The decision of the Government shall be final in case of any doubt regarding interpretation or implementation of these Rules.

SUMANT SINGH,
Commissioner (RD & PR),
Govt. of Manipur.

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